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**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW  
DELHI**

Misc. Application In Disposed of Cases No. 66 of 2025

in

Original Application No. 434 of 2023

Davinder Pal Singh

Applicant

Versus

State of Punjab and Ors.

Respondent(s)

Compliance report / Short reply by way of affidavit of Er. Gurkaran Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala on behalf of Punjab Pollution Control Board in compliance to order dated 26.05.2025.

I the above-named deponent, do hereby, solemnly affirm and state as under:

**Respectfully Showeth;**

- 1) That briefly submitted, Original Application no. 434 of 2023 relating to the grievance of the applicant that the Municipal Corporation, Patiala is violating the provisions of the Solid Waste Management Rules, 2016 was disposed of by this Hon'ble Tribunal vide order dated 07.08.2024 by directing Commissioner, Municipal Corporation, Patiala to take steps as mentioned to complete the entire process by 31.12.2024 and submit a compliance report by 15.01.2025 with the Registrar General of the Tribunal who was given liberty to place the matter before the Bench if any further order was required.
- 2) That the compliance report dated 10.01.2025 filed by the Commissioner, Municipal Corporation, Patiala has been treated as Misc. Application in Disposed of Cases No. 66 of 2025 in Original Application No. 434 of 2023.

After consideration of the matter, this Hon'ble Tribunal was pleased pass an order dated 26.05.2025 thereby issuing notice to the respondents to appear before this Hon'ble Tribunal and file the compliance reports with respect to compliance with the Solid Waste Management Rules, 2016.

- 3) That the deponent is presently working as Environmental Engineer in Punjab Pollution Control Board and is posted in Regional Office of the Board at Patiala. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present reply by way of affidavit on behalf of respondent Punjab Pollution Control Board.
- 4) That it is relevant to mention here that this Hon'ble Tribunal has taken cognizance of a similar matter in OA No. 213 of 2025 in exercise of its suo moto powers on the basis of a letter forwarded by the applicant Sh. Sanjeev Kumar alleging continuous burning of garbage at dump ground in Patiala and has requested for initiation of steps to scientifically manage and dispose of waste in compliance with environmental regulations.
- 5) That after consideration of the matter in OA No. 213 of 2025, this Hon'ble Tribunal was pleased to pass an order dated 29.05.2025 thereby constituting a Joint Committee comprising of the officers authorized by the Member Secretary, Punjab Pollution Control Board and District Magistrate, Patiala. The Joint Committee was directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action. The Punjab Pollution Control Board was designated as the nodal agency for coordination and compliance.

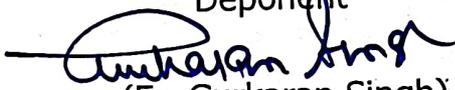
This Hon'ble Tribunal was further pleased to implead the State of Punjab through Principal Secretary, Environment; Punjab Pollution Control Board through its Member Secretary; District Magistrate, Patiala and Commissioner, Municipal Corporation, Patiala as respondents in the case vide the said order dated 29.05.2025 with direction to file reply within two months.

- 6) That it is relevant to mention here that considering the facts of the case in OA No. 213 of 2025, this Hon'ble Tribunal was pleased to club the cases in OA no. 213 of 2025 and the present case in Miscellaneous Application in disposed

- 7) That the Punjab Pollution Control Board being the nodal agency for coordination and compliance in OA No. 213 of 2025 has filed the Joint Committee report before this Hon'ble Tribunal. Apart from the Joint Committee report, the Punjab Pollution Control Board has also filed reply in OA no. 213 of 2025 disclosing the complete details of the case and the action taken by the Board.
- 8) That the reply filed by the Board in OA No. 213 of 2025 may kindly be read as reply in the present case in Miscellaneous Application in disposed of cases no. 66 of 2025 in Original Application No. 434 of 2023.
- 9) That the deponent may kindly be allowed to place on record, the short reply of the Punjab Pollution Control Board in compliance to order dated 26.05.2025.

Date: 29/7/2025

Place: Patiala.

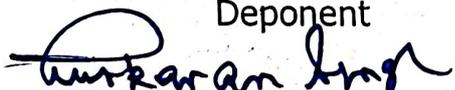
Deponent  
  
(Er. Gurkaran Singh)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Patiala.  
(On behalf of Punjab Pollution  
Control Board)

**Verification:**

Verified that the contents of Para No. 1 to 8 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 9 is prayer. No part of the above reply is false and no material has been concealed therein.

Date: 29/7/2025

Place: Patiala

Deponent  
  
(Er. Gurkaran Singh)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Patiala.  
(On behalf of Punjab Pollution  
Control Board)